

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 9/RP/2015**

Subject : Review under Section 94(f) read with Regulation 103(1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 of the Central Electricity Regulatory Commission in Petition no. 68/MP/2013 in the matter of revision of pooled lignite price on account of inclusion of Mine-II Expansion lignite cost for the period from 2010-11 to 2013-14.

Date of Hearing : **28.11.2024**

Petitioner : NLCIL

Respondents : TANGEDCO and 3 Ors

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NLCIL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO

**Record of Proceedings**

The case was called out for a virtual hearing.

2. At the outset, the learned counsel for the Respondent, TANGEDCO sought adjournment of the hearing on the ground of a change in the arguing counsel, and for her to enter appearance in the matter, by filing a fresh Vakalatnama. This request was accepted and the Commission adjourned the hearing.

3. The Petition shall be listed for hearing on **9.1.2025**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

